

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

C.P. 126/95 in O.A. 568/94.

Date of Order: 23-1-96.

Between:

P.Milakar Babu.

..

Applicant.

and

1. Sri P.Srinivas, General Manager,  
Telecom Dist. Vijayawada.
2. Sri J.R.K.Murthy, Divisional Engineer,  
Telecom(Maintenance), Machilipatnam.

..

Respondents.

For the Applicant: Mr. K.Venkateswar Rao, Advocate.

For the Respondents: Mr.K.Bhaskar Rao, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

O R D E R

(As per Hon'ble Justice Sri V.N.Rao, Vice-Chairman)

...

This C.P. was filed by alleging that office Lr.No. E.144/Local Transfers of TOAs/X/109, dt.29-11-95 is inconsistent with the order in the Original Application.

2. The learned counsel for the respondents submitted that the order dt.29-11-95 referred to herein before was cancelled by order dt.12-1-1996. As such this C.P. was not pressed.
3. Accordingly, the C.P. is closed. No costs.

*Amriti 286*  
Deputy Registrar(J)CC

To

1. Sri P.Srinivas, General Manager, Telecom Dist. Vijayawada.
2. Sri J.R.K.Murthy, Divisional Engineer(Maintenance) Machilipatnam.
3. One copy to Mr. K.Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

C.P. No. 126/95  
in  
OA No. 568/94

O R D E R

( As per Hon'ble Justice Sri V.N.Rao, Vice Chairman )

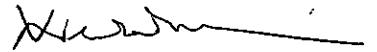
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(R. Rangarajan)

Member (A)

  
(V. Neeladri Rao)

Vice Chairman

Dated 23rd Jan., 1996  
Open Court Dictation.

kmv

1 COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 23-1-1996

ORDER/JUDGMENT

M.A.R.A/C.A.No. 126/95

in

O.A.No.

568 (94)

T.A.No.

(w.p.No.)

Admitted and Interim directions  
issued.

Allowed. CP closed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

